

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 22nd DAY OF FEBRUARY, 2000

Original Application No. 164 of 2000

CORAM:

HON.MR.M.P.SINGH, MEMBER(A)

Jai Narayan Upadhyay, son of
Shri Uma Shanker Upadhyay,
R/o Mohalla Upadhiyana, Samthar
District Jhansi

..... Applicant

(By Adv: Shri V.C.Dixit)

Versus

1. Union of India, through Secretary
Ministry of Communication, Department
of posts, New Delhi.
2. Post Master General, Agra Region, Agra
3. Senior Supdt. of Post Offices, Jhansi
4. Sub Divisional Inspector of Post conch,
District Jalaun.

(By Adv: Km.Sadhna Srivastava) Respondents

O R D E R(Oral)

By Hon.mr.M.P.Singh, Member(A)

By filing this O.A the applicant has sought the relief by
praying that the respondents be directed to decide his
representation dated 14.12.1999.

2. The brief facts of the case are that the applicant was
initially appointed on the post of Extra Departmental Packer
at Samthar Post office. The appointment of the applicant was
cancelled on the ground that his father was also working as
E.D.D.A at the same post office. His appointment was against
the instructions issued by the department on 17.10.1996.

3. The applicant has ^{earlier} filed OA 317/92. The OA was disposed
of by the Tribunal with the direction that the case of the
applicant for appointment in the same position in some other
post office for the delivery agent may be considered, and the
preference may be given to the applicant for appointment.

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4. Heard the learned counsel for the applicant. He states that the only relief claimed by him is to dispose of his representation dated 14.12.1999. The respondents are directed to dispose of the representation by a reasoned and speaking order within a period of two months from the date of this order. This OA is disposed of with the above direction at the admission stage. No order as to costs.

rwslh
MEMBER(A)

Dated: 22.2.2000

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